

BEFORE THE SECURITIES APPELLATE TRIBUNAL  
MUMBAI

**Date : 04.01.2021**

**Misc. Application No. 441 of 2020  
(Delay Application)  
And  
Misc. Application No. 442 of 2020  
(Stay Application)  
And  
Appeal No. 553 of 2020**

NNM Securities Ltd.

..... Appellant

Versus

Securities and Exchange Board of India

... Respondent

Mr. Kamal Agrawal, FCA for the Appellant.

Mr. Vishal Kanade, Advocate with Ms. Nidhi Singh, Ms. Kinjal Bhatt, Mr. Hersh Choudhary, Advocates i/b Vidhii Partners for the Respondent.

**ORDER :**

1. There is a delay of 194 days in the filing of the appeal. The ground urged is that the appellant became corona positive and was hospitalised. Consequently, for the reasons stated in the application, the delay is condoned. Misc. Application is allowed.
  
2. We have heard the learned counsel for the parties. Three weeks' time is allowed to the respondent to file a reply. Two weeks thereafter to the appellant to file rejoinder. The matter would be listed for admission and for final disposal on February 23, 2021.
  
3. Parties will take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the appeal would be heard through video conference or through physical hearing.
  
4. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally

signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

Justice Tarun Agarwala  
Presiding Officer

Dr. C. K. G. Nair  
Member

Justice M. T. Joshi  
Judicial Member

04.01.2021  
PTM